



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 487/2017/LBR.

Thiruvananthapuram, 3rd April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Director, MES Medical College, Palachodu (P. O.), Perinthalmanna, Malappuram District-679 338 and the workman of the above referred establishment Sri Mohammed Haris, Pilathottathil House, Karippol (P. O.), Vettichira, Valancheri, Malappuram District-676 552 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Mohammed Haris, Pilathottathil House, Karippol (P.O.), Malappuram District by the employer, Director, MES Medical College, Perinthalmanna, Malappuram District is justifiable or not ? If not, what are the relief he is entitled to ?”

(2)

G.O. (Rt.) No. 493/2017/LBR.

Thiruvananthapuram, 4th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Edarikkode Textiles, Puthuparambu (P.O.), Edarikkode, Malappuram District-676 501 and the workman of the above referred establishment represented by General Secretary, Edarikkode Textiles Employees Organisation STU, Puthuparambu (P.O.), Edarikkode, Malappuram District-676 501 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“(I) Whether the non-payment of lay-off salary to employees of Edarikkode Textiles, Edarikkode, Puthuparambu (P.O.), Malappuram District by the employer, General Manager, Edarikkode Textiles, Edarikkode, Puthuparambu (P.O.), Malappuram District is justifiable or not?”

(II) Whether the non-payment of salaries for the month of September & October 2016 to employees of Edarikkode Textiles, Edarikkode, Puthuparambu (P.O.) Malappuram District by the employer, General Manager, Edarikkode Textiles, Edarikkode, Puthuparambu (P.O.), Malappuram District is justifiable or not?”

(III) If not what are the relief they are entitled to?”

(3)

G.O. (Rt.) No. 508/2017/LBR.

Thiruvananthapuram, 4th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chief Executive Officer, Fine Fair India Private Limited (KAIR), 55/1 Dhanas Industrial Complex, Khasi Palayam Main Road, Nellur, Thiruppur-641 606 and the workmen of the above referred establishment (1) Sri Dheeraj, K. T. Kadavanthattil House, Chelannur P. O., Kumaraswami, Kozhikode (2) The General Secretary, National Commercial & General Worker's Union (INTUC), Cherootty Road, Kozhikode-1 in respect of matters mentioned in the annexure to this order ;

Now, therefore, in exercise of the powers conferred

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment and other benefits to Sri Dheeraj, K. T. by the management of Fine Fair India Private Limited (KAIR) is justifiable? If not what relief he is entitled to?”

By order of the Governor,

GOPAL, V. S.

Deputy Secretary to Government.